236	Written Answers to	[RAJYA SABHA]	Unsta	arred Questions
		2011-12	2 2012-13	2013-14
Profit before Tax		6856	11159	18490
Less: Compensation received				
Budg	getary support	83500	100000	70772
Upsti	ream assistance	55000	60000	67021
Total	Compensation	138500	160000	137793
Loss	of OMCs without compensati	on -131644	-148841	-119303

^{*}OMCs include IOC, HPC and BPC.

(c) and (d) All products except PDS Kerosene and Subsidized Domestic LPG are deregulated at present and their prices are market determined. At present, there is no proposal before the Ministry to revisit pricing mechanism of regulated products.

Discretionary power for allotment of petrol pump and LPG distributorship

- 426. SHRI RAM KUMAR KASHYAP: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) the policy of the Central Government regarding allotment of petrol pump and LPG distributorship in rural and urban areas;
- (b) whether the Minister has any discretionary power to allot petrol pump and LPG distributorship and if so, the details thereof and the number of petrol pumps and LPG distributorship allotted by him from his discretionary quota during the last five years; and
- (c) the details of petrol pumps and LPG distributorship allotted during the last three years together with the names of the allottees and their addresses?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Summarized Selection Guidelines currently applicable for selection of Retail Outlet and LPG distributorship are given in Statement-I and II respectively (*See* below). These guidelines are uniformly applicable to the entire country including North Eastern States.

- (b) No, Sir. There is no discretionary quota of the Minister for allotting petrol pump and LPG distributorships.
 - (c) Does not arise.

Statement-I

Summarized selection guidelines currently applicable for the selection of retail outlet and LPG distribution

1. Identification of locations

Locations for setting up Retail Outlets are identified by the respective oil company based on commercial / minimum volume considerations. Current volume norms are as under:-

Class of Market	Benchmark Volume (KL/PM)
A & B	150
C & SH	100
NH	150
Rural	25

2. Reservation

The reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under: -

Ca	ategory	SC/ST	OBC	Open	Total
Combin	ned Category 1 (CC1)				
Compris	sing of:-				
(i) De	efence Personnel &				
` ′	ra-Military Personnel/Central/State ovt. and Central/State PSU employees	2%	2%	4%	8%
Combin	ned Category 2 (CC2)				
Compris	sing of:-				
(i) Ph	ysically Handicapped Persons (PH)				
(ii) Ou	utstanding Sports Persons (OSP) &				
(iii) Fre	eedom Fighters (FF)	1%	1%	2%	4%
SC/ST		19.50%			19.50%
OBC			24%		24%
Open			44.50%		44.50%
Total		22.50%	27%	50.50%	100%

"200 Point Roster" is maintained separately for both Regular and Rural ROs on Statewise basis individually by each Oil Company. In the Roster % reservation as mentioned above is maintained under each category. The Distribution between SC and ST will vary in each State depending on the ratio of SC/ST in the State.

Reservations in States of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram would continue to be as under as approved by MOP & NG earlier:-

State	Percentage of Regular & Rural	Balance % to be awarded to	
	RO Dealerships to be awarded	'Open' category	
	to ST category		
Arunachal Pradesh	70	30	
Meghalaya	80	20	
Nagaland	80	20	
Mizoram	90	10	

3. Eligibility criteria for individual applicants proprietorship/partnership

Parameter	Regular RO	Rural RO
Citizenship & Residential Status	Indian Citizen. Resident as per Income Tax rules.	Indian Citizen. Resident as per Income Tax rules. Additionally, resident of the concerned Revenue district.
Age	Min - 21, Max - 55. Excategory CC2.	cept for FF under sub-
Education Qualification	Having minimum any one of the following educational qualification	Minimum Educational qualification is 10+2 n:
	- Graduation in any fiel	d Minimum Educational
	- Chartered Accountant	qualification under CC1
	- Company Secretary	and CC2 category is 10th
	- Cost Accountant	pass.
	- Diploma in Engineeri	ng
	Minimum Educational qualification under CC2 and CC2 category is 10+2.	I

Written Answers to	[26 November, 2014]	Unstarred Questions 239
Parameter	Regular RO	Rural RO
	Minimum educational qualification is not applicable to Freedom Fighters under CC2 category.	Minimum educational qualification is not applicable to Freedom Fighters under CC2 category.
Finance	₹ 25 lakhs (eligibility for (eligibility for Rural RC	or Regular RO) and ₹12 lakhs Os).
	"family unit" as define norm can also be con	d belonging to any member of ed under Multiple Dealership insidered as belonging to the oducing the consent letter from member.
	cannot be offered by a particular RO location case more than one ap	struments/accounts /funds, etc. more than one applicant for a against an advertisement. In application is received offering astruments/accounts/funds all d be rejected.
	- Finance is not an category.	eligibility criteria for SC/ST
Land	Applicable to all categories	ories.
	Offered land would be	classified into 2 categories
		having suitable piece of land ation/area either by way of lease.
	Group 2 : Applicants has piece of land for purch	aving Firm Offer for a suitable ase or long term lease.
	"family unit" as define norm can also be con	d belonging to any member of ed under Multiple Dealership insidered as belonging to the oducing the consent letter from member.
	=	nd cannot be offered by more particular RO location against

240 Written Answers to	[RAJYA SABHA]	Unstarred Questions
Parameter	Regular RO	Rural RO
		case more than one application he same, piece of land all such e rejected.
		date has to make available the reloped up to the road level and
Multiple Dealership norm	should not hold RO,	other member of family unit SKO/LDO dealership or LPG er of Intent of the same.
	consist of individual unmarried son(s)/dau person/applicant, 'Fa individual concerned unmarried brother(s) of divorcee, 'Family concerned, unmarried whose custody is give widower, 'Family U	se of married applicant, shall concerned, his/her Spouse and aghter(s). In case of unmarried amily Unit' shall consist of d, his/her parents and his/her and unmarried sister(s). In case Unit' shall consist of individual d son(s)/unmarried daughter(s) en to him/her. In case of widow/nit' shall consist of individual d son(s)/unmarried daughter(s).
Others		s selected under Sole Proprietor- ce their spouse as equal partner
	Candidate select shou employee of Oil Marl	ald not be a family member of an keting Company.
	Sector or is not drawing from State / Central affirm that during the will not take up any	and not be employed in Private ing any salary/perks/emoluments Government. He/She will also tenure of the Dealership he/she employment in Private Sector salary/perks/emoluments from

Partnership firms:

The conditions spelt out above for individuals would be applicable to each partner of the partnership firm individually.

Eligibility criteria for Non-Individual Applicants (Entity):

Non-individuals applicants are eligible to apply under 'Open' category subject to the following:-

[26 November, 2014]

- Residential status: The entity should be registered in India. In case of Registered Co-operative society/Consumer Co-operative society, it should be registered in the district concerned for applying for Rural ROs.
- (ii) Age: The date of Registration / Incorporation of the firm / entity should be a least 3 years prior to the date of affidavit.
- (iii) Land and Finance: All conditions covered for individuals would apply excepting that offered by family unit. In other words, the offered land should be offered by entity as owned or firm offer and finance should be in the name of the entity itself.

Only Registered Co-operative Societies can apply under "Other than Open Category". In case of Registered Co-operative Societies applying under Reserved categories, all members of the society should belong to the same category for which the RO dealership has been advertised.

Pvt. Ltd. companies will not be eligible to apply for any RO dealership.

5. Basic facilities required for Operation of RO Dealerships:

The following facilities are required to be provided at the retail outlet. Depending upon on the type of site the facilities are to be made available by the Dealer (as specified by the Corporation)/Corporation as mentioned against each type of facility:

Sl.	Type of Facility	Type of	Type of Site	
No.).	"A" / "CC" site	"B"/ "DC"	
		including CFS	Site/Company	
		locations	Leased site	
		Provision of	Facility by:	
1	2	3	4	
A I	Infrastructural Facilities:			
((i.) Developed land with boundary / compound wall as per Corpn. Specification	Dealer	Dealer	
((ii.) Tanks, Dispensing Units, Signages, Automation, etc.	Corpn.	Corpn.	

242	Written Answers to	[RAJYA SABHA]	Unsta	arred Questions
1	2		3	4
	(iii.) Sales Office, Store Ro Electrical Room, Wate Yard Lighting, etc.		Corpn.	Dealer
	(iv.) Generator / Invertor		Dealer	Dealer
	(v.) Compressor with Elect Air Filling (As decided	C	Corpn. / Dealer	Dealer
	(vi.) Driveway		Corpn.	Dealer
	(vii.) Canopy (as per Corpi	n. requirement)	Corpn.	Dealer
B.	Customer Convenience F	acilities:		
	(i.) Clean Drinking Water, Neat & Clean Toilet, T		Dealer	Dealer

Site specific additional facilities:

Site specific additional facilities required for customer service such as Staff-cum-Change Room, Service Station, Rest Room, Restaurant, PUC facility and/other Facilities as may be specified by Oil Company from time to time will be provided by Oil Company/Dealer Select as applicable.

Fire fighting & Safety Equipments:

Dealer will provide Fire fighting/Safety equipments at Retail Outlet as per the statutory requirements and maintain them in good working condition at his/her own cost. Trained staff should be available to handle and operate the same.

Investment Required:

The approximate investments required for development of infrastructure and facilities at New Retail Outlets will be indicated in the advertisement.

6. Scheme of financial Assistance to SC/ST category dealerships under "Corpus Fund Scheme":

Financial assistance will be given to persons belonging to Scheduled Castes and Scheduled Tribes on award of dealerships by the Oil company as under:

In respect of locations reserved for SC/ST categories, the Oil Company will
make available the ready Retail Outlet with required facilities at its cost on
the land offered by the candidate and procured by the Company on mutually
agreed terms and conditions.

Oil Company will also provide adequate working capital loan for a full operation
cycle of the operation of the Dealerships. Both the working capital as well as
11% per annum interest thereon will be recovered in 100 equal monthly installments
commencing from the 13th month of commissioning of the Dealership.

[26 November, 2014]

7. Application Fee / Fixed Fee / Minimum Bid Amout / Security Deposit:

Type of Fee	Applicability	Regular RO	Rural RO
Non-Refundable Application Fee	All	₹ 1000/-	₹100/-(SC/
		(SC/ST - 500/-)	ST - 50/-)
Non-Refundable Fixed Fee	B-Site	₹15.0 Lacs	₹5.0 Lacs
Non-Refundable Minimum Bid Amount	A-Site	₹30.0 Lacs (IDP 1.5 Lacs)	₹10.0 Lacs (IDP 0.5 Lacs)
Refundable Security Deposit	All	₹5.0 Lacs	0.5 Lacs

8. Selection Process:

Selection of dealer would be done as under:-

Type of Site / Dealership	Selection Process
"A"/CC site ROs under CFS (SC/ST Dealerships)	Draw of Lot
All other "A"/CC site ROs	Bidding process
"B"/DC site ROs	Draw of lot

In case of tie in the highest bid amount under bidding process. Selection of candidate to be done through Draw of Lots from amongst these candidates tied at the highest bid amount.

Upon selection Field Verification of Credential (FVC) of the selected candidate would be carried out by OMC in order to verify the correctness of the details given by the candidate in the application. If FVC is found to be in order Letter of Intent (LOI) would be issued and candidate select should fulfil the condition of LOI.

In case of rejection of selected candidate due to some discrepancy found during Field Verification and consequently candidature of selected candidate is cancelled or LOI is withdrawn, draw for selection would be held again from the remaining eligible candidates.

In case of selection through bidding process, next higher bidder will be considered for FVC after receipt of IDP. The concerned candidate would be advised by Registered Post

to deposit IDP within 21 days of date of letter. The same process would be followed for the subsequent bidder/s in case of no response / rejection of the second highest bidder.

The selection process would be conducted initially from among the eligible applicants under Group 1 followed for Group 2 candidates once Group 1 is exhausted or in case no eligible candidates are available in Group 1.

9. Grievance Redressal System:

Any complaint should be accompanied by a fee of ₹1000/- only in the form of demand draft of schedule bank, in favour of the Oil Company. Any complaint received without this fee will not be entertained. The complaint received against the selection including eligibility will be disposed off as under:-

- (i) Complaints received before or after draw of lots/bidding process along with requisite fee of ₹ 1000/-, will be kept in record and investigation carried out after 30 days of Draw of Lots/bidding process only in following cases:-
 - General complaints with verifiable facts
 - Complaints against selected candidate
- (ii) Any complaint received after 30 days from the date of draw of lots/bidding process will not be entertained.
- (iii) Representation from applicants against rejection of his/her candidature will be verified and disposed of immediately by the Divisional/Regional Head/Territory Manager before proceeding to next stage. For such cases, fee of ₹ 1000/- will not be applicable.
- (iv) Anonymous complaints without verifiable facts will not be investigated.
- (v) On receipt of a complaint a letter will be sent by the oil company to the complainant through Registered Post, asking him to submit details of allegation with a view to prima facie substantiate the allegations along with supporting documents, if any, within 20 days from date of dispatch of letter. While seeking documents and details, the complainant will be advised that if during the investigations, complaint is found to be false and/or without substance, the Oil Company reserves the right to take action against the complainant as provided under the law and fee forfeited.
- (vi) In case a complaint is received against an applicant, who has not been selected in draw of lots/bidding process, the same will be kept in abeyance. In case the LoI against selected candidate is cancelled and the applicant against whom the complaint was received gets selected in the next draw or on account of bidding process, the complaint will only then be investigated.

- (vii) If the complaint is not required to be investigated the fee received will be refunded to the complainant informing that the complaint has not been investigated since the candidate against whom the complaint has been made has not been selected. The fee will be refunded after issuance of LOA to the selected candidate.
- (viii) In case complaint is received without the requisite fee of ₹ 1000/-, or received after 30 days of declaration of results, the complaint would not be entertained and complainant would be advised reasons for the same.
- (ix) Head of State/Zonal/Regional office will examine response of the complainant and if it is found that the complaint does not have specific and verifiable allegations, the same will be filed and complaint fee will be forfeited. Complainant will be advised accordingly.
- (x) If a decision is taken to investigate the complaint, one Officer not below the rank of "D" grade will be nominated by the Head of State/Zonal/Regional office to do the investigation and submit a report. Thereafter, decision on the complaint will be taken by the Head of State/Zonal/Regional office as under:-

(a) Complaints not substantiated:

In case the complaint is not substantiated it will be filed and complaint fee will be forfeited. Complainant will be advised accordingly.

(b) Established Complaints:

In case of established complaint, the complainant will be advised accordingly and suitable action should be taken. In this case the complaint fee collected of ₹ 1000/-will be refunded.

(xi) In all cases, disposal of complaint should be in the form of speaking order.

10. Commissioning of the Dealership:

A candidate who has been given the 'Letter of Intent' (LoI) would be required to fulfil the terms and conditions as contained therein, so as to commission the dealership within the stipulated time period. If the progress is not found to be in line with the given timelines, LoI may be withdrawn unless there are justifiable reasons for the same.

Before commissioning, Letter of Appointment (LoA) along with executed copy of dealership agreement will be given.

11. False Information:

If any statement made in the application or in the documents enclosed therewith or subsequently submitted in pursuance of the application by the candidate at any stage is found to have been suppressed / misrepresented / incorrect or false, then the application is liable to be rejected without assigning any reason and in case the

applicant has been appointed as a dealer, the dealership is liable to be terminated. In such cases the candidate/dealer shall have no claim whatsoever against the respective Oil Company.

Statement-II

Summarized Selection Guidelines currently applicable for selection of RO and LPG Distribution

1. Identification of Locations:

Locations for setting up of LPG Distributorship are identified based on available refill sale potential, which can sustain economically viable operation of an LPG distributorship. The refill sale potential is based on several factors including population, population growth rate, economic prosperity of the location and the distance from the existing nearest distributor.

The setting up of LPG distributorships at the identified locations is a business proposition that have business risk and does not guarantee any assured returns or profits.

2. Reservation:

The percentage reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under:-

A	Open Category (O)	50.5%
В	Schedule Castes / Scheduled Tribes (SC/ST)	22.5%
C	Other Backward Classes (OBC)	27.0%

In each of the above categories, there will be sub-categories as under:-

Sub-Category	Reservation Categories (in %)			
	SC/ST	OBC	Open	Total
Government Personnel category (GP) consisting of Defence, Central/State Govt. and Central/State PSU employees	2	2	4	8
Combined Category (CC) consisting of Physically Handicapped Personnel (PH), Outstanding Sports Persons (OSP), Freedom Fighter (FF)	1	1	2	4
Any person from the respective category	19.5	24	44.5	88
Total	22.5	27	50.5	100

The reservation under respective categories is SC/ST (GP)-2%, SC/ST (CC)-1%, SC/ST-19.5%, OBC (GP)-2%, OBC (CC)-1%, OBC-24%, Open (GP) - 4%, Open (CC)-2%, Open-44.5%.

State-wise '200-point' roster is maintained separately for Regular Distributorships and RGGLV on Industry basis (i.e jointly by IOCL, BPCL and HPCL) to ensure percentage reservations as mentioned, above are achieved. Distribution between SC & ST is as per the population ratio in respective States.

Reservations in tribal areas in North Eastern States for Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under:

State	Percentage of Regular LPG Distributors / RGGLV to be awarded to ST category	Balance % to be awarded to open category
Arunachal Pradesh	70	30
Meghalaya	80	20
Nagaland	80	20
Mizoram	90	10

3. Mode of Selection:

For Regular distributorships, selection is done by inviting applications through advertisements published in two newspapers - One English daily having widest circulation in the State and one vernacular daily - having widest circulation in the district where the location is situated.

In case of RGGLVs, selection is done by inviting applications through advertisements in 2 vernacular newspapers - one with widest circulation in the State and other with widest circulation in District in which RGGLV is to be setup.

Selection of LPG distributor for an advertised location is done by draw from all the eligible applicants for that location.

4. Eligibility criteria for Individual Applicants:

All applicants fulfilling the eligibility criteria will become eligible for the draw for selection of the LPG distributorship. The common eligibility Criteria is as under:-

Parametar	Regular Distributorship Criteria	RGGLV Criteria
Citizenship	Indian	Indian
1	2	3
Resident	Indian	Resident of Gram Panchayat / Taluka Tehsil of the advertised location. Preference is given to residents of Gram Panchayat.
Educational Qualification	Have minimum any one of the following educational qualification as on the date of application:	Have passed minimum Xth Standard examination or equivalent from a recognized Board.
	(a) Graduation in any field(b) Chartered Accountant(c) Company Secretary(d) Cost Accountant	
	(e) Diploma in Engineering The applicants applying under the category of 'SKO dealers of OMCs', should have passed minimum Xth standard examination or equivalent from a recognized Board.	Same as for Regular Distributorship.
	The Educational Qualification criteria is not	Same as for Regular Distributorship.

	applicable for applicants belonging to Freedom Fighter (FF) category.		Written
Age	Be not less than 21 years and not more than 45 years in age as on the date of application for all categories except GP & FF category & applicants belonging to the category of 'SKO dealers of OMCs'.	Same as for Regular Distributorship.	Written Answers to
	For applicants applying for location reserved under GP category, age should not be less than 21 years and not more than 60 years as on date of application.	Same as for Regular Distributorship.	[26 Noven
	For applicants belonging to the category of "SKO dealers of OMCs", maximum upper age limit shall be 60 years as on date of application.		26 November, 2014]
	There is no age restriction for applicants applying for locations reserved under FF category.	Same as for Regular Distributorship.	Unsi
Finance	Have minimum amount of ₹15 lakhs for Urban markets and ₹10 lakhs for Urban-Rural & Rural markets respectively in the name of applicant or family members of the 'Family Unit of the applicant as the closing balance on the last date for submission of application.	Have minimum amount of ₹ 4 lakhs in the name of applicant or family members of the "Family unit" of the applicant as the closing balance on the last date of submission of application.	Unstarred Questions 249

Unstarred Questions

2

The applicant should own as on the last date for submission of application a plot of land of minimum dimensions 25 mtr. x 30 mtr. (within 15 km from municipal/town/village limits of the location offered in the same State) for construction of LPG Godown for storage of 8000 Kg of LPG in cylinders OR a ready LPG cylinder storage godown (within 15 km from municipal/town/village limits of the location offered in the same State) of 8000 Kg capacity.

The land should also be plain, in one contiguous plot, free from live overhead power transmission or telephone lines. Canals/Drainage/Nallahs should not be passing through the plot. The land for construction of LPG godown should also meet the norms of various statutory bodies such as PWD/Highway authorities/Town and Country

In case of locations reserved under 'SC/ST' category, minimum fund requirement is ₹ 2 lakhs.

3

The applicant should own a plot of land of minimum dimensions 21 mtr. × 26 mtr. for construction of LPG Godown for storage of 5000 Kg of LPG in cylinders at the advertised RGGLV location OR a ready LPG cylinder storage godown of 5000 Kg capacity at the advertised RGGLV location.

The land should be plain, in one contiguous plot, free from live overhead power transmission or telephone lines. Canals / Drainage / Nallahs should not be passing through the plot. The land for construction of LPG godown should also meet the norms of various statutory bodies such as PWD/

Planning Department etc. The plot of land or ready LPG cylinder storage godown should be freely accessible through all weather motorable approach road (public road or private road connecting to the public road).

'Own' means having ownership title of the property or registered long lease deed having minimum 15 yrs of valid lease period from the date of advertisement in the name of applicant / member of the family unit as on the last date for submission of application.

The applicant should own a suitable shop of minimum size 3 mtr. x 4.5 mtr. in dimension or a plot of land for construction of showroom of minimum size 3 mtr. x 4.5 mtr. as on last date for submission of application at advertised location

Highway authorities/Town and Country
Planning Department etc. The plot of land
or ready LPG cylinder storage godown should
be freely accessible through all weather
motorable approach road (public road or
private road connecting to the public road).

'Own' means having clear ownership title of the property in the name of applicant/ family member(s) of the 'Family Unit' or land belonging to parents & grandparents (both maternal and paternal) of the applicant as on the last date for submission of application.

The land for godown / godown can be offered for a particular RGGLV location. In case more than one application is received offering the same land for godown / godown, then all such applications will be rejected.

Showroom is not an eligibility criteria for an RGGLV.

However, a showroom of the dimensions 2.6 mtr. X 3 mtr. is to be constructed which could be near the Godown or in an existing

Showroom

1	2	3
	or locality mentioned in the advertisement. It should be easily accessible to general public through a suitable approach road.	nearby shop falling within a maximum distance of 500 meters from the Godown site in the same village.
Multiple dealership/ distributorship norm	The applicant or any other member of 'family unit' should not hold a dealership/distributorship/RGGLV or Letter of Intent (LoI) for a dealership/distributorship/RGGLV of a PSU OMC.	Same as for Regular Distributorship.
	Existing SKO dealers of OMCs operating below an average allocation of 75 KL of SKO per month during the immediate preceding 12 months prior to the month of advertisement will be eligible to apply under the category of individual applicant only and if selected will have to surrender their Kerosene dealership prior to Issuance of letter of appointment for LPG Distributorship. Also, Multiple	Same as for Regular Distributorship.
	Distributorship. Also, Multiple Distributorship norm shall not be applicable to retailers/ distributors appointed by PSU OMCs for exclusive marketing of NONE LPG cylinders. However, In case of selection of any applicant who holds NDNE retailership / distributorship or LOI of any OMC In his name or any member of 'Family	

	Unit' will have to surrender their retailership / distributorship or LOI prior to Issue of LOA for RGGLV.	
Other	Not be a family member of an employee of Oil Marketing Companies as on date of application.	Same as for Regular Distributorship.
	Be physically and mentally sound to be able to run the business.	Same as for Regular Distributorship.
	Neither have been convicted nor charges been framed by any Court of Law for any criminal offence involving moral turpitude/ economic offences.	Same as for Regular Distributorship.
	Not be a signatory to Distributorship/ Dealerships Agreement terminated on account of proven cases of malpractice/adulteration of any Oil Company or not having resigned from Sole proprietorship of any dealership/distributorship of any oil company In order to transfer the dealership/distributorship in favour of any of his/her family member(s).	Same as for Regular Distributorship.

Unstarred Questions

Written Answers to

[26 November, 2014]

Specific Eligibility Criteria for existing SKO Dealers of OMCs:

- Existing SKO dealers of OMCs operating as a sole proprietor having an average allocation of less than 75 KL of SKO per month during the immediate preceding 12 months prior to the month of advertisement will be eligible to apply for LPG Distributorship.
- SKO Dealers operating as a Partnership Firm or Society or Company are not eligible to apply.
- He/ She should not have been penalized for violation of Marketing Discipline Guidelines within last 5 years preceding the date of advertisement or there should not be any proceedings pending against the dealership under Marketing Discipline Guidelines/ Dealership Agreement, Kerosene Control Order or ESMA.
- Common eligibility criteria as specified above shall also be applicable to SKO dealers.

5. Non-individual Applicants:

For Regular Distributorships, Non-individual applicants can also apply. Non-individual applicant means Government Bodies/Agencies, Societies registered under Societies Registration Act, 1860, Charitable Trusts registered with Charity Commissioner of respective State Government and Companies formed under the Companies Act, 1956 are also eligible for applying for a Regular LPG Distributorship.

6. Selection Process:

A Committee of the concerned Oil Company will do scrutiny of the application based on the information given in the application. Selection will be done by draw of lot out of all eligible applicants. All applicants satisfying the eligibility criteria will be eligible for the draw.

However in case of RGGLV, selection will be done by draw of lot first out of all eligible applicants who are residents of the Gram Panchayat of the advertised RGGLV location. In case if no eligible candidate from the Gram Panchayat is found or the list of eligible candidates from the Gram Panchayat is exhausted, then only the draw would be conducted from the list of eligible candidates residing in the Taluka/Tehsil of the advertised location.

Candidate Selected in the draw have to deposit an amount equivalent to 10% of the applicable Security Deposit, after which Field Verification of Credentials (FVC) of selected candidate is undertaken. The applicable Security Deposit is as under:

	Regular Distributorships			RGGLV
	Urban	Urban-Rural	Rural	
Security Deposit	₹ 5.0 Lacs	₹ 2.5 Lacs	₹ 2.5 Lacs	₹ 2.0 Lacs
Amount to be deposited before FVC	₹ 50,000/-	₹ 25,000/-	₹25,000/-	₹ 20,000/-

If in the FVC it is found that information given in the application is at variance with the original documents and that information affects the eligibility of the candidate, then a letter would be sent by Registered Post AD / Speed Post pointing out the discrepancy. Candidature of selected candidate in such a case will be cancelled and 10% of applicable security deposit remitted by the selected candidate before FVC will be forfeited if false/incorrect/misrepresented information has been given in the application.

In Field Verification, if the candidate meets all the requirements as per policy guidelines, Letter of Intent (LOI) shall be issued to him. The distributor select, after receipt of LOI should fulfill the conditions specified in the LOI within a period of four months from the date of LOI.

7. Basic facilities required for Operation fo LPG Distributorship:

LPG Distributor should have a Godown duly approved and licensed by Chief Controller of Explosives of Petroleum and Explosives Safety Organisation (PESO) for storage of 8000 kg & 5000 Kg LPG in cylinders for Regular Distributorships and RGGLVs respectively.

In case of Regular Distributorship, a Showroom of minimum dimensions 3 mtr. x 4.5 mtr. as per the standard layout is to be made in a shop / land located in the advertised location or locality as specified in the advertisement and it should be easily accessible to general public through a suitable approach road.

In case of RGGLV, a showroom of the dimensions 2.6 mtr. X 3 mtr. be made available which could be near the godown or in an existing nearby shop falling within a maximum distance of 500 mtrs from godown site in the same village.

In addition to the Godown for storage of LPG cylinders and Showroom, Delivery Vehicles will be required for Regular Distributorships for effecting home delivery of LPG cylinders in the authorized area of operation. Based on the assessment of the market, the Corporation will advise the LoI holder the requirement of the delivery system to be put in place before commissioning of the distributorship and subsequently any additional requirement with the growth in business from time to time. However, in case of RGGLVs, no delivery infrastructure is required as

the LPG cylinders are given to the customers from the authorised licensed LPG Godown at applicable RSP.

In each case where an individual gets selected, his/her spouse (*i.e* wife/husband) would be made co-owner. Co-owner means spouse will be 50% partner irrespective of age, qualification and employment. Individual applicants are not permitted to enter into partnership with anyone other than their spouse.

A person selected for the distributorship will have to personally manage the operation of the LPG Distributorship. He/she will not be eligible for taking up any other employment. If the selected person is already employed he/she will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment (LOA) by the Oil Company.

8. Grievance/Complaint Redressal System:

Any complaints received against an applicant will be disposed off as under:-

- Complainants will have to deposit ₹1000/- as complaint fees through a demand draft in favour of concerned OMC along with the complaint. Complaints which are not accompanied with the deposit of ₹ 1000/- will not be investigated.
- Anonymous complaints will normally not be investigated.
- Complaints received against the applicant will be investigated only if the applicant is selected in the draw. However for RGGLVs, in case any complaint is received prior to draw alleging that the same land/godown has been offered by more than one applicant for a particular location, such complaints will be investigated and till its disposal, further action for conducting the draw will be kept in abeyance.
- Complaints will be entertained only if it is received by the office of the OMC within 30 days from the date of declaration of draw result.

In case of established complaint, suitable action would be taken as per the decision and the complainant would be sent a reply accordingly. Complaint fees of ₹ 1000/- remitted by the complainant shall be refunded only in case if such particular complaint leads to cancellation of candidature of the selected candidate.

9. Scheme of Financial Assistance to SC/ST Category Distributorships:

The Selected Candidate for the location reserved under SC/ST category has the option to avail the following Financial Assistance Scheme:

Written Answers to

Parameter Regular Distributorship **RGGLV** OMCs shall facilitate selected Financial Assistance Candidate Selected for Scheme candidate in obtaining loan RGGLV locations reserved from scheduled commercial under SC/ST category will be bank for providing LPG provided a secured loan Godown, Showroom and of ₹1.0 Lakh for construction LPG cylinder delivery of Godown/other facilities by infrastructure. In this regard, the concerned OMC. if the banks require any This amount will be recovered margin money to be invested on per refill basis at the rate of by the candidate in providing 20% of distributor's the above mentioned facilities, commission for 14.2 kg OMCs shall extend Financial cylinders as per policy. assistance by way of a secured loan towards such margin money. The margin money shall however be limited to ₹1.0 Lakh for Urban market Distributorships and ₹0.60 lakh for Urban-Rural & Rural market Distributorship or 20% of the total project cost against which the loan has been sanctioned by Bank, whichever is lower. The secured loan towards the margin money will be provided to Distributorships reserved for SC/ST categories at (SBI PLR + 1 %) interest per annum. This loan as well as interest will be recovered at the rate of 20% of distributor's commission. Adequate working capital loan For RGGLV locations reserved at (SBI PLR +1%) interest per under SC/ST category, the

annum, for a full operation

concerned Oil Company

Parameter	Regular Distributorship	RGGLV
	cycle of the operation of the	will provide adequate working
	distributorship will also be	capital loan for operation of the
	provided. Both the working	RGGLV at an interest rate
	capital as well as interest	of 11% per annum on reducing
	thereon will be recovered in	balance. Both, the working
	100 equal monthly instalments	capital loan as well as interest
	from the 13th month of	will be recovered by 100 equal
	commissioning of the	monthly instalments from 13th
	Distributorship.	month of commissioning of the
		RGGLV.

10. Security Deposit:

The selected candidate before being issued the appointment letter will have to deposit interest free refundable security deposit to the respective OMCs as under:

		Regular Distributorships		
	Urban	Urban-Rural	Rural	RGGLV
Security Deposit	₹ 5.0 Lacs	₹ 2.5 Lacs	₹ 2.5 Lacs	₹ 2.0 Lacs

The amount deposited before FVC will be adjusted against the applicable security deposit.

OMCs will reserve the right to adjust any dues to it from the Security Deposit amount at the time of resignation/ termination. However, in case of termination of the distributorship is on account of proven malpractice, the said security deposit shall be forfeited.

11. Commissioning of the Distributorship:

A candidate who has been given the 'Letter of Intent' (LOI) would be required to fulfil the terms and conditions as contained therein, so as to commission the distributorship within the stipulated time period. The selected candidate would be given training and has to clear pre-commissioning quiz/test by scoring qualifying marks that is 80%. In case selected candidate secures less than 80% marks, retraining would be given and re-test conducted.

In case of RGGLV, in addition to the above the LOI holder is given training on basic computer operating skills required for distributorship operations. A separate practical test is also to be taken by the selected candidate to know the basic computer operating knowledge, in which he has to score minimum 80% marks. In

case selected candidate secures less than 80% marks, re-training would be given and re-test conducted.

RGGLV selected candidates having qualification only up to Senior Secondary *i.e.* (10+2) would be required to acquire basic IT knowledge/skills before they start operating the RGGLV distributorship. Such candidates will have to undergo a short duration course of minimum one month period conducted by a Computer Institute specializing in the area of Training/providing basic IT skills including various components and application areas of the computer system. The selected candidate would be required to submit a certificate of having completed such course before the commissioning of RGGLV.

Before commissioning, Letter of Appointment would be issued to the selected candidate and an agreement shall be executed as per the standard LPG Distributorship agreement.

12. Tenure of Distributorship:

The tenure of LPG Distributorships shall be as under:

Parameter	Regular Distributorship	RGGLV
Tenure of LPG Distributorship	The tenure of the HP Gas & Bharatgas distributorship shall be for an initial period of 10 years and renewable for every 5 years thereafter, subject to the examination of the performance of the distributorship by the respective OMC and decision thereon.	The tenure of the RGGLV shall be for an initial period of 5 years subject to terms and conditions of the agreement and shall be renewable at the discretion of the Corporation in terms of prevailing guidelines.
	The tenure of the INDANE distributorship shall remain in force for an Initial period of 5 years from the date of execution of Distributorship Agreement and continue thereafter until determined as per rights mentioned in the Distributorship agreement.	p

13. Furnishing of False Information:

If any statement made in the application or in the documents enclosed therewith or subsequently submitted in pursuance of the application by the candidate at any stage is found to have been suppressed / misrepresented / incorrect or false affecting eligibility, then the application is liable to be rejected without assigning any reason and in case the applicant has been appointed as a distributor, the distributorship is liable to be terminated.

In case the selection of the candidate is rejected after the FVC or after issuance of LOI but before issue of Letter of Appointment, then the 10% of the security deposit deposited by the selected candidate before FVC will be forfeited.

In case the selected candidate has been appointed as a distributor and the allotment is liable to be cancelled, then the distributorship will be terminated along with forfeiture of security deposit remitted by the candidate.

In such cases, the selected candidate / distributor will have no claim whatsoever against the respective Oil Company.

Rate and quantity of gas provided to States

- †427. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) the State-wise details of rates of gas provided to States by the Central Government;
- (b) the State-wise details of the quantity of gas being provided to the States by the Central Government;
- (c) whether Government is considering to give special rebate to the BPL card holders; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The price domestic natural gas is determined in accordance with the new Domestic Natural Gas Pricing Guidelines, 2014. Save as otherwise provided in the above guidelines, the base price of domestic natural gas supplied from a particular source is same for all consumers irrespective of their location, except for N.E. Region where the rate is 60% of the notified rate. However, the delivered price of the domestic natural gas may change from State-to-State depending upon transportation charges, State and Local Taxes and levies etc.

[†]Original notice of the question was received in Hindi.